

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:415
ANSWERED ON:07.07.2009
KIDNAPPING OF CHILDREN
Joshi Shri Pralhad Venkatesh

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether cases of kidnapping are on the rise in the country;
- (b) if so, the steps taken by the Government to rescue the children kidnapped from the National Capital Region and other parts of the country;
- (c) the number of children rescued by the Government during each of the last three years and the current year;
- (d) whether reports have been received that organs were removed from the bodies of kidnapped children and subsequently sold;
- (e) if so, the details thereof; and
- (f) the steps taken by the Government to check the incidents of kidnapping?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a) As per National Crime Records Bureau (NCRB) a total of 22,832, 23,991 and 27,561 cases of kidnapping and abduction were reported in the country during 2005-2007 respectively. The number of cases of kidnapping and abduction in case of children were 3518 in 2005, 5102 in 2006 and 6377 in 2007.

(b) The primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the State. However, the Union Government has issued advisory to the State Governments from time to time to give focused attention to the prevention and control of crimes within their jurisdiction. The State/UT-wise details of cases registered, cases charge-sheeted, cases convicted, persons arrested, persons charge-sheeted and persons convicted under kidnapping and abduction of children up to 18 years of age during 2005-2007 are enclosed at Annexure-I. The details of cases registered under kidnapping and abduction in various districts of NCR are enclosed at Annexure-II.

(c) The NCRB compiles crime statistics on the basis of First Information Reports received by the police in the country. As `missing of a person` is not a cognisable crime, NCRB does not collect statistical information in this regard. As the States generally do not report back whether any person has been traced back, this information is not available.

(d) to (e) As per NCRB, no information regarding reports on organs being removed from the bodies of kidnapped children is being compiled. Only 3 cases have been reported by Government of Bihar regarding kidnapping and abduction of child victims (upto 18 years of age) for the purpose of selling body parts during 2005-2007.

(f): As per the seventh schedule to the Constitution of India `Police` and `Public Order` are State subjects and, as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the States. The Ministry of Home Affairs has from time to time been issuing advisories to the state Governments, urging them to give focused attention and to take effective action to ensure prevention of crimes against the children and to provide security and protection to them. The Government has notified the Commissions for Protection of Child Rights Act, 2005. The National Commission for Protection of Child Rights has already been set up for proper enforcement of children's rights and effective implementation of laws and programmes relating to children. There is also a 24-hour toll free emergency helpline service for children in need of care and protection in several cities under the aegis of the Ministry of Women and Child Development. The Government is committed to take comprehensive measures to prevent offences against children and provide protection to them against crime and exploitation.